

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1683 ND/2018

In the matter of :

M/s. Crayaon Software Experts India Pvt. Ltd.

.. PETITIONER

Vs.

M/s. Vas Data Services Pvt. Ltd.

.. RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 31.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)  
SHRI KAPAL KUMAR VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : -Ms. Yaashna thakran and Mr. Anant singh Malik Advocates

For the Respondent/Corporate Debtor : -

For the RP :Mr. Sunil Kumar Jain (R.P) and Mr. Pankaj Jain Advocate

ORDER

Counsel for the Resolution Professional is present. Counsel for the Respondents is present. She is directed to file the compliance affidavit in relation to order dated 14.10.2019 and in case the said documents are not provided the same be provided within two working days. Further, the Counsel for the RP has referred to details of the information and documents as listed in page-53 to page-56 of the application. The same may also be provided within ten working days.

Put up on 21.11.2019.

  
(KAPAL KUMAR VOHRA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)